

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Notice issued to R-2 & 3 by spl. Messenger and served immediately on them.

Mr. R. C. Rath, Asst appears on behalf of R-2 & 3 Counter not filed. A.Ds not back from R-1, 4 and 5

21/2/03  
25/2/03

Regr

26.02.03

The Applicant is absent Shri R.C. Rath., Ld. Counsel has already filed a Vakalatnama for R-2 & 3 and today prays for time to file counter. Heard. Time granted to file counter till 26.03.03. Await return of AD from other Respondents till then.

REGISTRAR

A.Ds. not back for R-1, 4 & 5. Counter filed. Copy sent.

25/2/03

Regr

26.03.03

The Applicant is absent on call. R-2 & 3 are also absent. Counter is filed by them after service. AD not yet back from R-4 and 5 although notice by registered post sent to them on 23.12.02 and hence service treated sufficient on them. Call on 25.4.03 for counter and rejoinder.

REGISTRAR

26/3/2003

04.07.03

The Applicant is absent on call. No steps taken by him to file any rejoinder. Pleadings are deemed completed. List this case for final hearing.

REGISTRAR

ORDER DATED 30-07-2003.

Heard Mr. A. Das, Learned Counsel for the Applicant and Mr. R. C. Rath, Learned Standing Counsel for the Railways/Respondents.

By filing a Memo dated 30.7.2003, Mr. Das, learned Counsel for the Applicant has submitted that the grievance of the Applicant has been redressed by the Respondents by passing an order on 17.1.2003. Respondents have also filed a counter on 3.3.2003 confirming that in pursuance of the interim order dated 19.12.2002, they have reconsidered the transfer of the Applicant from Khurda Road to Cuttack and have detained him at Khurda Road as per his request.

In view of the aforesaid, the grievance of the Applicant having already been redressed by the Respondents, nothing remains in this OA for adjudication. Accordingly, the same is disposed of as infructuous. No costs.

vice Chairman